

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
CP(IB)/148(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

The Bank Of Baroda Limited
Vs.
Lava Cast Private Limited

.....Applicant

.....Respondent

Order delivered on: 10/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Uma Chatterjee, Adv. a.w Ms. Sushila Vichare, Adv.
For the Respondent : Ms. Adrita Bhuyan, Adv.

ORDER

On 15.04.2024, adjournment has been granted to settle the matter as mutually agreed.

Heard both the Ld counsels on the matter. Ld. Counsel for the applicant sought time. Both the petitioners are directed to file written submissions, if any, on or before 11.06.2024.

List for filing written submissions on 11.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)